

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. NO. 347 OF 2009**

Tuesday, this the 2nd day of June, 2009.

**CORAM:**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

K.Habsabi  
Primary School Teacher  
Government Senior Basic School, Kalpeni Island  
Lakshadweep (Now on transfer to Amini) ...

Applicant

(By Advocate Mr. V.B.Hari Narayanan )

versus

1. Union of India represented by the Administrator  
Union Territory of Lakshadweep  
Kavaratti - 682 555

2. The Director of Education  
Union Territory of Lakshadweep  
Kavaratti ...

Respondents

(By Advocate Mr. S.Radhakrishnan )

The application having been heard on 02.06.2009, the Tribunal  
on the same day delivered the following :

**ORDER**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

The applicant who stands transferred from SBS, Kalpeni to JBS(C)  
Amini has moved this OA challenging her transfer on the grounds as given  
in Para 5. Counsel for applicant submits that Annexure A-3 representation  
has not so far been disposed of by the Director of Education and in case  
the respondents consider the same favourably the impugned order may be  
modified by them.

2. The applicant already stands relieved and it is stated that she is on  
leave.

3. Counsel for respondents submits that Annexure A-3 would not so far been disposed of.

4. In view of the fact that the applicant has immediately moved, the respondents vide Annexure A-3, it will be in the fitness of things that Respondent No.2 be directed to consider the request of the applicant on its own merit and if justified Respondent No.2 or any other competent authority may pass suitable orders in this regard. Respondent No.2 shall consider Annexure A-3 within a period of two weeks from the date of communication of a copy of this order. No opinion on the merit of the case is expressed.

5. OA is disposed of accordingly. No costs.

Dated, the 2nd June, 2009.



Dr.K.B.S.RAJAN  
JUDICIAL MEMBER

VS